

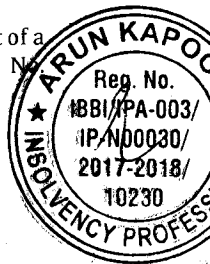
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF CICIL BIOCHEM PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	CICIL BIOCHEM PRIVATE LIMITED(Formerly Sunshakti Oil Refinery Private Limited)
2.	Date of incorporation of corporate debtor	January 7,2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15117MH2011PTC211973
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address :D-46, S-11, M.G. Complex Amarjyoti CHS, Sector 14,Vashi Navi Mumbai, Maharashtra,400703 India
6.	Insolvency commencement date in respect of corporate debtor	October 5,2019, Date of receipt of order by IRP (Hon'ble NCLT order dated October 1,2019)
7.	Estimated date of closure of insolvency resolution process	April 02, 2020; being 180 th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Arun Kapoor Reg. No. : IBBI/IPA-003/IP-N00030/2017-18/10230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East),Navi Mumbai, Maharashtra ,400706 Email Id: arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Off Ganpatrao Kadam Marg, Opp. Peninsula Corporate Park, Lower Parel(West), Mumbai-400013 Process Specific Email Id: cbpl@sumedhamanagement.com
11.	Last date for submission of claims	October 19,2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Class I- Depositors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Class I 1. Mr. Arundeeep Singh Pathania Reg. No. IBBI/IPA-002/IP-N00384/2017-2018/11154 2. Mr. Rakesh Bothra Reg. No. IBBI/IPA-001/IP-P-01758/2019-2020/12675 3.Mr. Krishna Gopal Ratanlal Maheshwari Reg No. IBBI/IPA-001/IP-P-01296/2019-2020/12712
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link for downloading claim forms: www.ibbi.gov.in/downloadform.html (b)Physical address: 1. Mr. Arundeeep S. Pathania Address:76-B,32, Brindavan Society, Thane, Maharashtra, 400601 E-mail: pathanias@perchadvisors.com 2. Mr. Rakesh Bothra Address: 119- A, 1st Floor, Vinay Bhavya Complex,159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra ,400098 E-mail: ip.rakeshbothra@gmail.com 3. Mr. Krishna Gopal Ratanlal Maheshwaris Address: 602, Rajendra Ratna, Mahesh Nagar, S V Road, Goregaon (w), Mumbai City, Maharashtra ,400104 E-mail: 1kgmaheshwari@gmail.com

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the CICIL Biochem Private Limited on vide order no. CP No.



4676/I&BC/NCLT/MB/MAH/2017 dated October 1, 2019, (date of receipt of order by Interim Resolution Professional is October 5, 2019).

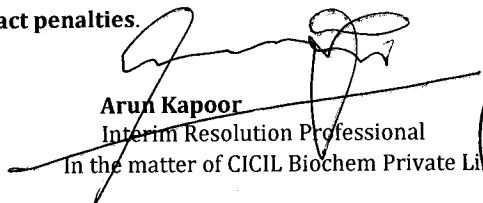
The creditors of CICIL Biochem Private Limited, are hereby called upon to submit their claims with proof on or before October 19, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the Class I- Depositors in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : October 7, 2019
Place : Mumbai


Arun Kapoor
Interim Resolution Professional
In the matter of CICIL Biochem Private Limited

